

12.17 hrs.

STATEMENT RE. REVISION OF  
PAY SCALES OF TEACHERS IN  
DELHI

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): Sir, as the House is aware, I had made a statement in the Lok Sabha on 18th March, 1975, in reply to the Call Attention Notice on the reported decision of the Delhi Higher Secondary teachers to launch 'Satyagraha' resulting in the postponement of the

examination. In this connection, I had pointed out that it was not found possible for the Government to deviate from the recommendations of the Third Pay Commission, which had gone into the matter in depth. However, I had assured the House that the Government would look into the points raised by the teachers within the framework of the Third Pay Commission's recommendations.

Government have given careful consideration to these points and have finally approved the following scale of pay for the Primary and Trained Graduate teachers:—

| Existing scale of pay            | Scale of pay recommended by the Third Pay Commission | Revised scale of pay approved by Government |
|----------------------------------|--|---|
| <i>Primary School Teachers</i>   |  |   |
| 165-10-215-15-275-E3-15<br>350   | 330-10-380-EB-12-<br>500-EB-15-560                   | 330-10-350-EB-380-<br>15-500-EB-15-560      |
| <i>Selection Grade</i>           |  |   |
| 340-20-400                       | 530-15-560-20-620                                    | 530-20-630                                  |
| <i>Trained Graduate Teachers</i> |  |   |
| 250-20-450-IR-25-550             | 440-15-515-EB-15-<br>560-20-700-EB-25-<br>750        | 410-20-500-EB-5-<br>700-EB-25-750           |

In so far as Primary School teachers in Delhi are concerned, there will be only one pay scale as mentioned above.

With regard to the other categories of teachers, the pay scales will be as recommended by the Third Pay Commission.

As I have already stated earlier, on the basis of the pay fixation formula recommended by the Third Pay Commission and the scales of pay now finally approved by the Government, the existing teachers i.e., the teachers who had been appointed prior to 1-1-1973 would, by a judicious exer-

cise of options available to them, find the revised scales of pay more favourable than even the 1971 scales of pay.

Government have decided to increase the number of selection grade posts from 15 per cent of the permanent posts in each category to 20 per cent of the permanent as well as temporary posts which have been in existence for three years or more. This will give the benefit of selection grade to a larger number of teachers. There will be no selection grade for the posts of Headmasters of High Schools/Vice-Principals of Higher Secondary Schools as well as Principals of Higher Secondary Schools.

The decision already taken by the Delhi Administration to introduce the new pattern of school education (10+2) and to recognise the curricula at all stages of education is likely to lead to further widening of promotional avenues for teachers.

The revised pay scales will be introduced in the other Union Territories and organisations on Central scales of pay, such as Andaman and Nicobar Islands, Pondicherry, Lakshadweep, Goa, Daman and Diu and the Central Schools.

I do hope that the teachers would welcome these decisions of the Government and call off their agitation immediately and resume their duties.

Taking into account the undue hardship experienced by the candidates who are to take the Delhi Higher Secondary Examination, steps are being taken by the Central Board of Secondary Education to hold the Examination as early as possible.

SHRI S. M. BANERJEE (Kanpur): Sir, I am told that the teachers were not consulted. Even the new Directors have made observations that there should be some dialogue with the teachers. Now the announcement is made. It is all right. But, unless the teachers agree to this, they are not going to withdraw their agitation.

So, I would request the hon. Minister to meet the teachers. (*Interruptions*).

MR. SPEAKER: Mr. Raghu Ramaiah.

#### BUSINESS ADVISORY COMMITTEE

##### FIFTY-FOURTH REPORT

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I move:

"That this House do agree with the Fifty-fourth Report of the Business Advisory Committee presented to the House on the 24th March, 1975".

SHRI S. M. BANERJEE (Kanpur): Sir, I moved my amendments.

MR. SPEAKER: Mr. Banerjee, I am sorry no amendments need be moved as the Report of the Business Advisory Committee is accepted by the House. I am sorry this is not a healthy practice. You are given opportunities to raise matters every time, the Minister announces the business of the House for the next week.

SHRI S. M. BANERJEE: But, nobody replies. I have now realised... (*Interruptions*).

MR. SPEAKER: Mr. Banerjee, there is no debate on this.

SHRI S. M. BANERJEE: Sir, let the House reject the amendments. I have every right to move the amendments. These can be discussed.

MR. SPEAKER: Mr. Banerjee, how far it is desirable or proper. You are not introducing a good practice. I think this is not a desirable practice. We have not done that in the past.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, we are now compelled to do certain things.

MR. SPEAKER: In the Business Advisory Committee all parties sit.

SHRI JYOTIRMOY BOSU: But, we have been overruled. And Shri Raghu Ramaiah flatly said that 'We won't listen to You'. Therefore, we have to come before the House.

MR. SPEAKER: The report comes here for adoption.

SHRI S. M. BANERJEE: Sir, this is for the first time, during my career as a Member for the last 18 years, that I have moved the amendments, whatever observations you may make on